ORDINANCES ISSUED UNDER ARTICLE 123
OF THE CONSTITUTION

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/संसदीय कार्य विभाग तथा नौबहन और परिवहन मंद्रालय में राज्य मंद्री (SHRI OM MEHTA): With your permission, Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each of the following Ordinances (in English and Hindi):

- (i) The Forward Contracts (Regulation) Amendment Ordinance, 1971 (No. 11 of 1971).
- (ii) The Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (No. 12 of 1971).
- (iii) The Asian Refractories Limited (Acquisition of Undertaking) Ordinance 1971 (No. 13 of 1971).
- (iv) The Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971 (No. 14 of 1971).
- (v) The Small Coins (Offences) Ordinance, 1971 (No. 15 of 1971).
- (vi) The Stamp and Excise Duties (Amendment) Ordinance, 1971 (No. 16 of 1971).
- (vii) The Railway Passenger Fares (Ordinance) 1971 (No. 17 of 1971).
- (viii) The tax on Postal Articles Ordinance, 1971 (No. 18 of 1971).
 - (ix) The Inland Air Travel Ordinance, 1971 (No. 19 of 1971),
 - (x) The Insdustries (Development and Regulation) Amendment Ordinance, 1971 (No. 20 of 1971).
 - (xi) The Delhi Road Transport Laws (Amendment) Ordinance, 1971 (No. 21 of 1971).

(xii) The Visva-Bharti (Amendment) Ordinance, 1971 (No. 22 of 1971).

Prime Minister

(xiii) The Motor Vehicles (Requisitioning and Central Ordinance, 1971 (No. 23 of 1971). [Placed in Library. See Lt-931/71 for (i) and to (xiii).]

STATEMENT BY PRIME MINISTER RE. HER TOUR OF BELGIUM, AUST-RIA, UNITED KINGDOM, UNITED STATES OF AMERICA, FRANCE AND FEDERAL REPUBLIC OF GERMANY

MR. DEPUTY CHAIRMAN: Hon. Prime Minister.

SHRI RAJNARAIN (Uttar Pradesh): No. I have read it in the press.

SHRI A, P. CHATTERJEE (West Bengal): The Members have the right to take up this matter at the zero hour. The Prime Minister's report must wait. This zero hour must be adhered to.

MR. DEPUTY CHAIRMAN: You will difinitely be given a chance. Now the permission has been given by the Chair.

THE LEADER OF THE OPPOSITION (SHRI M. S. GURUPADASWAMY): The time of the Prime Minister may be precious but our time is equally precious.

MR. DEPUTY CHAIRMAN: It is not that question.

SHRI SITARAM KESRI (Bihar): Sir, I rise on a point of order. The Chair has already called the Prime Minister...

SHRI A. P. CHATTERJEE: The Chair has already ordered it for the zero hour and that order of the Chair must be adhered to. Prime Minister or no Prime Minister...

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please. There is a point of order of Mr. Kesri. Yes, Mr. Kesri.

SHRI SITARAM KESARI: Sir, while the Chair has already called the Prime Minister . . .

SHRI NIREN GHOSH (West Bengal): We want that our privilege should be adhered to first and then only we will listen with all respect to the statement of the Prime Minister.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, Sir, the Chair has only given the permission to make a mention of the issue. Do you think that it will confine only to making a mention by the hon. Leader of the Opposition? Mr. Deputy Chairman, Sir, if it is left to that, then it is a matter which has been fixed by the House or by a circular in the House that at 3.30 P.M. the Prime Minister will make a statement. The hon. Leader of the Opposition will not be losing any point if he raises the issue after the statement of the Prime Minister. Sir, because I think that this statement should get priority in this House . . .

SHRI A. P. CHATTERJEE: When was it circulated? I did not get it.

SHRI CHANDRA SHEKHAR: I shall request the Leader of the Opposition that the statement by the Prime Minister should be given priority. It should be made first in this House. In order to give this precedent, I shall request you that first the Prime Minister should be allowed to make statement at 3.30 p.m. and then the Leader of the Opposition should be given a chance to speak.

श्री राजनारायण: श्रीमन्, मैं श्रापसे श्रदब के साथ निवेदन करना चाहता हूं कि जो समय सदन के बिजनेस के लिए जिस कम से श्रापने दिया है उस कम से श्राप उसे चलांइये। प्राइम मिनिस्टर साहिब। का बयान जो इस सदन में होगा वह कोई बहुत महत्वपूर्ण नहीं है, क्योंकि उनका वयान हम लोगों ने श्रखबार में पढ़ लिया है। हमने श्रखबार में पढ़ लिया है हमने श्रखबार में पढ़ लिया है हमने श्रखबार में पढ़ लिया है। हमने श्रखबार में पढ़ लिया है लें एन्ड सी"। जिन लोगों को उनकी "वेट एन्ड सी" की पालिसी पसन्द है वह उनका बयान सुन लें, लेकिन श्राप पहले श्री गृहपादस्वामी जी को बोलने

दीजिये । वे पहले भ्रपनी बात मेंशन कर दें ब्रौर उसके बाद हम लोगों को जो कुछ कहना होगा वह कह देंगे । हम लोग तो प्राइम मिनिस्टर साहिबा को रोज सुनने ग्रा ग्हे हैं।

SHRI CHANDRA SHEKHAR: If the entire opposition thinks that the issue of No. 7, Jantar Mantar Road is more important than the Prime Minister's statement...

(Interruptions)

SHRI RAJNARAIN: It is a question of decency.

SHRI CHANDRA SHEKHAR: If they think that that issue is more important than the statement of the Prime Minister...

श्री राजनारायण : बंगला देश को 8 महीने हो गए है।

S HRI CHANDRA SHEKHAR: Mr. Deputy Chairman, Sir, may I request Mr. Rajnarain through you not to interrupt me when I speak? I say only this. If the entire Opposition is of this view that their mentioning the issue of No. 7, Jantar Mantar Road is more important than the issue to be raised in the statement of the Prime Minister, we shall leave it to the judgment of the entire Opposition and let them agree on this point and I shall request the Prime Minister not to make the statement before that is mentioned.

SHRI A. P. CHATTERJEE: It is not only mentioning about Jantar Mantar. We shall mention something about West Bengal and we may think that is more important. Why does he assume that it is only Jantar Mantar?

SHRI M. S. GURUPADASWAMY: May I say a word? I am not discussing the brick and mortar of Jantar Mantar; I am discussing something far more important than mere brick and mortar and I think Members opposite have got to remember that.

Now may I have your permission to proceed?

MR. DEPUTY CHAIRMAN: In this House also there is some fixed time business. Sometimes the Finance Minister or the Railway Minister or even the Prime Minister is asked to make a statement in the House at an appointed hour and the concerned Minister makes the statement in the House. Of course, as pointed out by some Members, they have received permission from the Chair to make mention of some important subjects in this House.

SHRI N. G. GORAY (Maharashtra): You yourself were present also.

MR. DEPUTY CHAIRMAN: Yes, normally the miscellaneous business is over before lunch hour. It was in deference to the wishes of hon. Members that we adjourned for lunch without completing miscellaneous business. This is not the first time that we had to postpone consideration of the business in the Order Paper and give precedence to the fixed time business. This is not the first time we are doing so; we have done so in the past. It does not mean that Members who have been allowed by Chairman to mention certain subjects will not be allowed to do so. They will definitely be allowed to do so. When permission has been given by Chairman certainly they will be allowed to do so.

SHRI RAJNARAIN: Justice delayed is justice denied.

MR. DEPUTY CHAIRMAN: We have been following this practice in the past that we give preference to the fixed time business and I think there should be no harm now. We will not be doing any injustice to hon. Members by allowing the Prime Minister to make the statement. They can wait for some time.

SHRI M. S. GURUPADASWAMY: I object to your statement that I may be called after the Prime Minister's statement.

MR. DEPUTY CHAIRMAN: I do not say that you may be called after the Prime Minister. I am only saying that

this is the procedure that we have been following. If the Prime Minister or any other hon. Minister wants to make a statement at a particular time we have always allowed them to make the statement and we have postponed the other business we had before the House. We are following the same procedure. At 3.30 the hon. Prime Minister was supposed to make a statement. The other business in the list will be taken up after that. This is the procedure we have always been following.

श्री राजनारायण: क्या प्रधान मत्नी यह कहने जा रही है कि वे बंगला देश को ग्रभी मान्यता देने जा रही है? ग्रगर प्रधान मंत्री कह रही है कि हम बंगला देश को मान्यता दे रहे है तो हम सुनेगे नही तो उन्होंने देश की जनता से जो ग्रपील की है वह तो हमनै ग्रख्बार में पढ़ ली है।

SHRI A. P. CHATTERJEE: What can she say except saying, . . .

MR. DEPUTY CHAIRMAN: That is a different matter, whatever it is, you will have to be patient.

SHRI A. P. CHATTERJEE: Is she going to say that she is going to grant recognition to Bangla Desh Government? If she is going to say that we shall hear her.

SHRI M. S. GURUPADASWAMY: May I know if this is the assertion of the Prime Minister's right to have precedence over others?

MR. DEPUTY CHAIRMAN: I have not said that at all.

SHRI M. S. GURUPADASWAMY: My Point, I think you have not taken care of. The Chair gave me permission to raise a matter which I had referred to him soon after the usual business of the House is over. I was waiting for the business of the House to be over and . . . (Interruptions). Sir, I must be heard; I am not accustomed to shouting.

SHRI AWADHESHWAR PRASAD SINHA (Bihar): If the Prime Minister is to make a statement you have to sit down.

SHRI M. S. GURUPADASWAMY: I do not sit down. If you go on shouting I do not sit down at all. I must be heard. I am only addressing the Chair. From my point of view, it is not an ordinary matter. I may concede even in the ordinary course . . .

THE PRIME MINISTER, MINISTER OF-ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING/प्रधान मंत्री परमाण ऊर्जा मंत्री, गृह मंत्री तथा सूचना प्रसारण मंत्री (SHRIMATI INDIRA GANDHI): On a point of order . . .

MR. DEPUTY CHAIRMAN: Prime Minister.

SHRI M. S. GURUPADASWAMY: I have not finished.

SHRIMATI INDIRA GANDHI: You are not rising on a point of order, are you?

SHRI M. S. GURUPADASWAMY: I am making my point. He has permitted me.

SHRIMATI INDIRA GANDHI: The Deputy Chairman has called me.

SHRI M. S. GURUPADASWAMY: You have permitted me.

MR. DEPUTY CHAIRMAN: She is on a point of order.

SHRIMATI INDIRA GANDHI: I merely want to know whether there has been any occasion on which a fixed item like this has been postponed, even though it came in the middle of a Bill under consideration or any other item? Has this been done on any occasion?

11 RSS/71-8.

श्री राजनारायण: श्रीमन्, श्राप कृपा करके सदन की कार्यवाही निकाल लीजिये। कई बार मंत्रियों को यहा पर श्रपना वकतव्य तक नहीं देने दिया गया। प्रधान मंत्री साहिबाँ का बयान श्रववारों में शाया हो चुका है। श्रव उनका बयान सदन का केवल एक अपमान होगा।

SHRI M. S. GURUPADASWAMY: The time has been revised on many occasions. The time has been revised in the past. It has been changed.

MR. DEPUTY CHAIRMAN: I do not think so.

SHRI ARJUN ARORA (Uttar Pradesh): On a point of order. Sir, we were circulated the Revised List of Business which does not mention the name of Mr. Gurupadaswamy, the so-called leader of the Opposition. That revised list...

श्री <mark>राजनारायणः</mark> श्रीमन्, ग्रान ए प्व।इंट ग्राफ ग्रार्डर्।

श्री उपसभापति: उनका भी प्वाइट ग्राफ ग्रार्डर है।

श्री राजनारायणः ग्राप को हमारा प्वाइंट आफ ग्रार्डर सुनना पड़ेगा ।

श्री उपसभापति : उनका भी तो प्वाइंट ग्राफ ग्रार्डर है ।

श्री राजनारायण: उनके प्वाइंट ग्राफ ग्राइंर पर हम।रा प्वाइंट ग्राफ ग्राइंर है। उन्होंने जो गलत वयानी की उस पर हमारा प्याइंट ग्राफ ग्राइंर है। मैं ग्रापसे कहना चाहता हूं कि जो ग्रभी सम्मानित सदस्य ने "सो काल्ड लीडर ग्राफ द ग्रपोजीशन" कहा तो यहां पर कोई ऐमा "सो काल्ड लीडर ग्राफ द ग्रपोजीशन" नही है। "सो काल्ड प्राइम मिनिस्टर" हो नकती हैं।

भी ग्रर्जुन ग्ररोड़ा: ग्राप जरूरत से ज्यादा गरम न हों।

श्री राजनारायणः में बहुत सरल हूं।

श्री म्यर्जुन अरोड्ः आप जरूरत से ज्यादा गर्म ग हो । श्री राजनारायण: मैं गर्म नहीं हूं। मैं बहुत सरल हूं। अर्जुन अरोडा साह्ब आपने हमारी गर्मी देखी नहीं है।

श्री ऋर्जुन ऋरोडाः मैंने श्रापकी गर्मी, सर्दी दोनों देखी है।

(Interruption)

SHRI PITAMBER DAS (Uttar Pradesh): I want to make it very clear that the Leader of the Opposition has been recognised by the Government and, therefore, the words 'so called' must be expunged.

DR. Z. A. AHMAD (Uttar Pradesh): No, no, he has not been recognised by the Government. He is not our leader.

SHRI PITAMBER DAS: He has been recognised by the Chairman.

SHRI ARJUN ARORA: I will come to Mr. Pitamber Das a little later. I will not deviate from my main point.

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): These remarks should not be made. Mr. Rajnarain is making all kinds of remarks.

श्री राजनारायण: कहा मैं कह रहा हू। भूपेश जी, मैं श्रापसे हाथ जोड़ता हू...

(Interruption)

DR. Z. A. AHMAD: I say Mr. Gurupadaswamy is not my leader. He is not the leader of my party.

श्री राजनारायण: श्रीमन्, यहां पर दो लीडर हैं, एक लीडर आफ द हाउंस और दूसरे लीडर आफ द अपोजीशन ।

(Interruptions)

SYRI BHUPESH GUPTA: These things are irrelevant. Now, they want to discuss an eviction case. So many evictions are taking place.

SHRI ARJUN ARORA: I must be allowed to proceed . . .

SHRI BHUPESH GUPTA: Now, let us discuss this. That is the view. I am not one to discuss the eviction case.

SHRI M. S. GURUPADASWAMY: Sir, I object to that. Why do you permit him to go on?

SHRI RAJNARAIN: There are two leaders, एक तो नेता सदन हैं भ्रौर दूसरे नेता विरोधी दल हैं।

SHRI BHUPESH GUPTA: There is only one leader, and that is Mr. Rajnarain.

श्री राजनारायण: अगर गुरुपादस्वामी उनके लीडर नहीं हैं तो इन्दिरा जी है।

SHRI BHUPESH GUPTA: Sir, he is the only leader. Mr. Rajanarain knows all these things very well. It is beside the issue.

SHRI ARJUN ARORA: Sir, we were circulated this morning a Revised List of Business by the Rajya Sabha Secretariat in which I find no mention of the name of Mr. Gurupadaswamy and no business is to be initiated by him. Then subsequently, we received a Supplementary List of Business which mentions that at 3.30 P.M. the Prime Minister will make a statement. So, Sir Mr. Gurupadaswamy's right does not arise out of the List of Business. I submit that the House should adhere to the List of Business and not allow anybody and everybody to rise up and say what he or she likes. Before I sit down, I must say that Mr. Gurupadaswamy's right-I like him very much; he is a very soft-spoken person and an enviable gentleman-to be called the Leader of the Opposition must be re-examined by you because two things have happened. When Mr. S. N. Mishra . . .

MR. DEPUTY CHAIRMAN: Mr. Arora, please do not bring it here.

SHRI M. S. GURUPADASWAMY: I object to this, Sir.

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SHRI ARJUN ARORA : All right, | Sir. I will raise it tomorrow.

SHRI KRISHAN KANT (Haryana): Sir, I rise on a point of order According to rule 23 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, it is mentioned:

"On days allotted for the transaction of Government business that business shall have precedence and the Secretary shall arrange that business in such order as the Chairman after consultation with the Leader of the Council may determine:"

Then rule 29 says:

"(1) A list of business for the day shall be prepared by the Secretary, and a copy thereof shall be made available for the use of every Member."

This supplementary List of Business is part of the regular business and according to rule 23, Government business shall have precedence over any other business that may come up before the House. There are two points to be considered. One is Government business which should have precedence over others and the second is the fixed business. On both the issues I want that you should give a firm ruling and that the House should go on with it.

SHRI A. P. CHATTERJEE: May I rise on a point of order? It appears from rule 29 that a List of Business shall be made available for the use of every Member. Now, Sir, the point is this. We got this revised List of Business this morning. Now, I, for one, did not get this circulated typed List of Business. It appears that this was circulated before lunch in the House itself. Now, I do not understand this kind of conduct of business. If there is to be a fixed matter in the List of Business, there must be prior notification given to the Members. It cannot be argued with any kind of plausibility that at 3.30 P.M. the Prime Minister or any hon. Minister will make a statement and that

at 3.00 P.M. a circular will be given that this is the supplementary List of Business. Then, rule 29 will be nugatory because any Government may say that this is another supplementary List of Business and we go by it. According to rule 29 and the spirit of it, the list of Business must be circulated amongst the Members quite in advance of the day, of the time, when the business It cannot be in this fashion. begins. I did not, for example, get this particular typed List of Business. Therefore, Sir. from the point of view of interpretation of Rule 29 this is not a List of Business at all because it was issued in the House only before lunch. Therefore, we do not mind the Prime Minister's peaking. I am not an obstructionist from that point of view. But what I am saying is this that if, for example, a pound of flesh is insisted upon, then we must also say that the pound of flesh must be insisted upon according to rules and the rules must be followed. Therefore, the different Members must be allowed to mention their point and then only the Prime Minister should speak.

श्री जगदम्बी प्रसाद यादव (बिहार): जीरो म्रावर का काम पहले खत्म हो जाय उसके बाद यह लिया जाय।

श्री श्रर्जुन श्ररोडा : जीरो श्रावर किस रूल में है ? मिस्टर यादव, जीरो श्रावर किस रूल में दिया हुग्रा है ?

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन्, हमारे मित्र श्री चटर्जी ने जो कुछ कहा है उसके सम्बन्ध में मैं श्रापका ध्यान श्राकिपत करता हूं नियमों की धारा 29 की कालम 2 के ऊपर :

"Save as otherwise provided in these rules, no business not included in the list of business for the day shall be transacted at any meeting without the leave of the Chairman."

श्रीर चेयरमैन ने अभी श्रापको बोलने के लिए कहा है, कहा था कि श्राप मेंशन कर सकते हैं, तो जब श्रापने कह दिया तो इनको बोलने का श्रधिकार प्राप्त हो गया श्रीर उसके बाद में यह किसी प्रकार से भी सम्भव नहीं है कि उनको बोलने को नहीं दिया जाय।

श्री सुलतान सिंह (हरियाणा) : ग्राप इस उसूल क ऊपर ग्रपनी रूलिंग दे चुके है। ग्रापने मिस्टर गुरु-पादस्वामी को ग्रपना प्वाइंट रेज करने के लिए समय दिया था कोई स्पीच करने के लिए नही दिया था। इसके ऊपर आपकी रूलिंग आ चकी है। अभी रूलिंग ग्राई है।

श्रो राजनारायण : श्रीमन, हमारा एक व्यवस्था का प्रश्न है।

श्री उपसभापति : कितना व्यवस्था का प्रश्न होगा :

श्री राजनारायण : श्रीमन्, हमारा व्यवस्था का प्रश्न है ग्रौर मैं चाहंगा कि हमारे व्यवस्था के प्रश्न को श्री मर्जुन मरोड़ा जी भी सुनें। मनावश्यक ढंग से केवल संख्यासूर पर यदि ग्रपनी इच्छानुसार व्यवस्था निर्मित की जायगी तो मैं समझता हं कि वह व्यवस्था ग्रब्यवस्था हो जायगी। ऐसान हो कि जो विहम हो उसी विहम को हम कानन की शक्ल दे दें।

श्री म्रर्जुन म्ररोड़ा : हिन्दी में 'विह्म' कोई शब्द नहीं है। हिन्दी में बोलिए।

श्री राजनारायण:

श्री ग्रर्जुन ग्ररोडा : सनकी कहते हैं सनक कहते हैं। श्रो राजनारायण : श्रीमन, यदि कोई सम्मानित सदस्या या सम्मानित मिनिस्टर है भ्रौर उसके कहे को कानून मान ले, उसकी भुकृटि विलासिता की ब्रार्डर मान लें तो फिर कैसे चलेगा। मैं पुछना चाहता ह कि जब किसी सम्मानित सदस्य को किसी महत्वपर्ण म्रावश्यक म्रविलम्बनीय विषय पर कुछ मेंशन करने के लिए कहते है तो वह कब उसे करेगा। जब कालिंग श्रटेंशन हो जाता है, टेबिल पर पेपर ले जाता है तब ग्राप कहते हैं कि अब ग्राप कहिए । ग्राप खुद जानकार हैं। हमने चेयरमैन से कह दिया था कि प्राइम मिनिस्टर के वक्तव्य को हम क्या सुने; क्योंकि उनके बयान को हमने पढ लियाथा। मैं इसलिए बैठा हूं कि मैं श्री ग्रुपादस्वामी को सुनंगा । जब म्राप यहां से उठ रहे थे तो ग्रापने कहा कि गुरुपादस्वामी जब लंच के बाद ग्रायेंगे तब ग्रापका मेशन होगा ग्रौर ग्रब उसको चेज करते हैं, तो ग्राप स्वतः भ्रपने वचन को चबाते है। मैं ग्रापसे निवेदन कर रहा हूं, हाथ जोड़ कर विनती कर रहा हूं कि ग्राप चेयर पर है, उसकी ग्रपनी एक शोभा है, ग्राप इस समय केवल एक इंडिविज्यल नही हैं, केवल एक व्यक्ति नही है, केवल एक सदस्य नही है, ग्राप कृपा कर के चेयरमैन साहब के उपसभापति के वचन को चबाये नहीं।

MR. DEPUTY CHAIRMAN: I think Mr. Niranjan Verma has raised one question whether Mr. Gurupadaswamy should be allowed to mention a subject or not. He has said that the Chairman has given permission and, therefore, when the Chair. man agrees, the Member should be allowed mention something. I did question that right ealier also, I have made it quite clear that as the Chairman has allowed, I think Mr. Gurupadaswamy and Mr. Niren Ghosh should be allowed to mention two important subjects in this House. These two Members will definitely be allowed to mention the subjects for which the permission has been given.

But the second question is at what time we should call the Prime Minister to make a statement and at what time we should allow Mr. Gurupadaswamy to mention his subject. It was rather a coincidence that other miscellaneous business was over at about 3.30 and only Mr. Gurupadaswamy's subject was left. Now, for example, if we had not been able to finish this Ordinance business earlier and if it had continued even after 3.30, in that case we would have said, "No, let us stop the discussion on the Ordinance. We have got a fixed hour business. So, let us hear the Prime Minister." That is the procedure we have been following always. We normally follow this procedure even in the midst of a discussion. Not only that, I should say that even in the midst of a Member's speech, we tell him, "Please sit down. We have got a fixed business now. So, let the Minister make his statement." And only after the statement, the hon. Member is allowed to resume his speech. We have been following this procedure in the past also. We have asked Members to stop their speeches and allow the hon. Minister to make a statement at the appointed hour. There is no departure at all from the usual procedure that we have been following. Therefore, in view of this procedure, I think there should be no objection. Mr. Gurupadaswamy and Mr. Niren Ghosh will be definitely allowed to mention the subject they have been allowed to. In

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view of all these observations, I think the Prime Minister should make her statement now.

श्री राजनारायण : श्रीमन्,. .

SOME HON, MEMBERS: Sit down.

श्री राजनारायण : चूंकि डिपुटी चेयरमैन साहब ग्रपने वचन को चबा रहे हैं ग्रौर प्रधान मत्री साहिबा यह कहने के लिए तैयार नहीं है कि वह बगला देश को मान्यता देगी तो मैं यह कहना चाहता हू कि या बगला देश को मान्यता दे या प्रधान मत्नी पद को छोड़ कर भाग जाए। स्नापने श्री गुरुपादस्वामी को बोलने नही दिया।

SHRIMATI INDIRA GANDHI: I have your permission . . .

श्री राजनारायण: मैं कहता ह प्रधान मंत्री माहिबा यह सदन छोड़ कर प्रधान मन्नी पद छोड़ कर भागे. ग्रब सवाल केवल यह है ग्राज उनके बयान को सुनने के लिए सदन के सम्मानित सदस्यों को समय नही मिलना चाहिए ।

SHRIMATI INDIRA GANDHI : Mr. Deputy Chairman, I have your permission and I am going to begin my statement. If he does not want . . .

(Interruptions)

श्री राजनारायण : मैं कहता हूं, प्रधान मत्री ने जो बगला देश के साथ मक्कारी श्रौर गहारी की ग्रौर सारे देश का ग्रहित किया, उसके विरोध में मैं सदन का त्याग करता हूं।

(At this stage, the Hon'ble Member left the House)

SHRIMATI INDIRA GANDHI: Mr. Deputy Chairman, Sir, I have just returned from a tour of Belgium, Austria, the United Kingdon, the United States of America, France and the Federal Republic of Germany.

The decision to pay official visits to these countries was taken much earlier in response to repeated invitations and in consonance with the practice of reciprocity. The House will remember that President

Nixon and Prime Minister Heath had visited our country in 1970, Chancellor Kiesinger in 1969 and President Pompidou when he was Prime Minister. But owing to our general elections, may visit had to be postponed.

In spite of the grave situation in Bangla Desh and along our borders in the West Pakistan, I undertook this visit as an earnest of our desire to leave nothing unexplored which might lead to an easing of the burdens imposed upon us and to discourage those who are bent upon finding excuses to threaten our security. It is the complete self-assurance of our people and the unity of all our parties which gave me the confidence to undertake the visit at a time of national danger.

My visit enabled me to exchange ideas whith the Heads of governments and leaders of public opinion at a point of time when important changes were taking place in the world and to put across to them our point of view on matters of world interest, bilateral relations, and more especially on the situation in East Bengal and the threat it is posing to our social, political and economic structure and to peace in this region. Our discussions helped to remove certain misgivings and to focus attention on the root cause of the problem, that is the refusal of the Pakistan military regime to respect the verdict of their own people, the reign of terror let loose by them in Bangla Desh and the consequent influx of refugees into India. I think that these countries as well as others realise that it will not help to deal with peripheral problems without findidg a political solution in Bangla Desh through negotiations with the elected leaders of the people of East Bengal and in accordance with their legitimate wishes. Most countries also realise that the release of Sheikh Mujibur Rehman is essential and intend to impress this upon military regime of Pakistan.

After a long period of tragic indifference and sheltering behind the thinly disguised legalistic formulation that it was merely an

Shrimati Indira Gandhi I

internal affair of Pakistan, there is now a growing sense of urgency in seeking a solution.

Pakistan's efforts to side-track and cloud the basic issue by seeking to involve the United Nations and to transform the struggle of the people of Bangla Desh into an Indo-Pakistan confrontation and conflict have been exposed. It is now well understood that India will not be misled by Pakistan's moves and that the military junta in Pakistan must come to terms with the people whom they have treated with such injustices and cruelty. It is also widely appreciated that no country has any right to impose a solution on the people of East Bengal and that force could not suppress the spirit of freedom and nationalism with which they are inspired.

During my visit to the United States, I was informed that a decision had been taken to stop further shipments of arms to Pakistan. A formal announcement has since been made. I was given to understand that no arms are being supplied from the U.K., France and the F.R.G.

It is my earnest hope that joint or several efforts of the statesmen whom I met will make the military regime in Pakistan realise that no good can come of sabre-rattling or by forcing a military conflict on India. I hope it is not too late for sane counsel to prevail for one cannot go on ignoring hard facts. The just and legitimate aspirations of the people of Bangla Desh, indeed of West Pakistan also cannot be ignored and trampled upon.

There was general sympathy for the manner in which we are bearing the heavy burden of looking after over nine million refugees. There have been indications of additions to the funds for giving relief to the refugees. All these countries agree that conditions must be created inside East Bengal to stop the further influx of refugees and to facilitate the return to their homeland in safety and human dignity of those in India.

Having said this I must make it clear that we cannot depend on the international community, or even the countries which I visited, to solve our problems for us. We appreciate their sympathy and moral and political support, but the burnt of the burden has to be borne by us and by the people of Bangla desh who have our fullest sympathy and support.

So far as the threat to our security is concerned, we must be prepared—and we are prepared—to the last man and woman, to safeguard our freedom and territorial integrity. Obviously we cannot take risks such as the withdrawal of our forces from the border unless the situation in Bangla Desh is resolved satisfactorily as it poses a serious threat to our security.

Solutions have been found or initiated even to seemingly insoluble problems—as for instance in Europe and between the United States and China-by a wise impulse in men of wisdom and vision. But these developments should not lull us into complacency or wishful thinking.

In Europe there is a welcome spirit of detente, which we hope will soon lead to stable security in that continent. This should have a stabilising influence in Asia and other parts of the world. There was a realisation that political detente should be combined with outward-looking economic policies, especially in regard to the needs of the developing world.

Bilateral economic relations were also discussed with these countries. There was a sympathetic response. Belgium, France and the FRG have shown understanding that there should be a broad outlook in approaching the relations between India and European Economic Community. There are new possibilities of our collaboration in the industrial, technological and sciestific fields.

In brief, these are the impressions which I should like to share with honourable Members. I am deliberately not mentioning

the leaders of individual countries by name because they were all full of sympathy and friendship for India.

I think my visit also helped to restore our relations with Britain which had suffered a serious setback in 1965.

I should also like to express, on behalf of the Government and the people of India, my sincere thanks to the Governments and peoples of the countries I visited for the warm and friendly reception I received everywhere. I should further like to record my appreciation of the world Press which, by and large, has given a fair and objective account of the events in Bangla Desh, of the inexpressible horror let lose upon the people, of the heroic struggle which they are waging in defence of the most elementary democratic rights and liberties.

May I take this opportunity of thanking my people and all the political parties who have shown wisdom and restraint and kept the nation united against any external threat.

Mr. Speaker, I conclude this statement with a reminder that in the community of nations our country symbolises the urge for peace, freedom and justice. There was a time when ours was a lone voice in a world which was in grip of the cold war. Even in the midst of the grave crisis which the military rulers of Pakistan have created for us, our people, our country, and this great Parliament of the largest democracy in the world have maintained the spirit of peace and of self-restraint. We have refused to be excited by threat or provocation from across our borders. Let us then continue to conduct ourselves with quiet confidence in ourselves so that the world should see and know that India cannot be browbeaten or lulled into a false sense of security. Calmness of spirit and strength go together. India is calm and we are capable of taking decisions in defence of our security and stability.

SHRI DWIJENDRA LAL SENGUPTA (West Bengal): Sir, I want to ...

(Interruptions)

SHRI M. S. GURUPADASWAMY: Sir, may I make a submission first?

MR. DEPUTY CHAIRMAN: Yes, Mr. Sen Gupta, let us hear Shri Gurupadaswamy first.

SHRI M. S. GURUPADASWAMY: Sir, I have heard the statement carefully that has been made by the Prime Minister and I think we should all have the earliest opportunity of debating this statement and any delay in this regard, I think it is not acceptable to us and also to many Members of the Opposition here. This is my first submission and I hope and trust that the Government also would consider this request of mine.

Regarding the Statement itself, Sir, may I ask the Government whether ...

MR. DEPUTY CHAIRMAN: Let me ask the Government first whether they have accepted your suggestion.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/कार्य विभाग तथा नौवहन ग्रौर परिवहन मंत्रालय में राज्य मंत्री (SHRI OM MEHTA): No, Sir.

SHRI BHUPESH GUPTA: Sir, I have a submission to make.

SHRIMATI INDIRA GANDHI: Mr. Bhupesh Gupta, please wait. Sir, we had a meeting with the Members and the Leaders of the Opposition this morning and there I agreed that we would discuss it.

SHRI OM MEHTA: There is a Private Member's Resolution on this very subject.

(Interruptions)

SHRI BHUPESH GUPTA: Always such important statements should be discussed, Sir.

SHRI LAL K. ADVANI (Delhi): Sir, we have also sent notices.

SHRI PITAMBER DAS: Sir, we have sent notices..

(Interruptions)

SHRIMATI INDIRA GANDHI: I have no objection. It is now up to you, Sir.

MR. DEPUTY CHAIRMAN: The suggestion has been made and the Government has no objection to the discussion.

SHRIMATI INDIRA GANDHI: Discussion there is. The discussion is already there.

SHRI PITAMBER DAS: Sir, the notice is very simple. The notice that has been sent is very simple.

SHRI OM MEHTA: Sir, Shri D. D. Puri's Resolution is before the House. If you want some clarifications, you can have them now...

(Interruptions)

You can have such clarifications now.

MR. DEPUTY CHAIRMAN: It was agreed, Mr. Mehta, in the meeting of the Opposition leaders and if you do not have any objection, he says that we are having a meeting of the Business Advisory Committee and let this question be considered by the Committee.

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Sir, it will only allot the time.

SHRI NIREN GHOSH: Sir, the notice is of a motion.

(Interruptions)

SHRI OM MEHTA: Sir, you can have a short-duration discussion on this and not a motion.

(Interruptions)

SHRI PITAMBER DAS: No clarification now, Sir.

MR. DEPUTY CHAIRMAN: It is generally agreed that the House should

discuss the matter and I think the Government has no objection...

SHRI NIREN GHOSH: On a motion, Sir.

SHRI LOKANATH MISRA (Orissa): The issue is being confused. The question is whether it should be a private motion or a Government motion . . .

MR. DEPUTY CHAIRMAN: It is not the question.

SHRI LOKANATH MISRA: We are very clear in our mind that there are already motions that the Prime Minister's statement should be taken into consideration by the House. And it should be taken into consideration. Time should be allotted by the Government and it should be a motion from the Government time, and therefore there should be no confusion about it. Mr. D. D. Puri's is an entirely different matter . . .

MR. DEPUTY CHAIRMAN: That is an entirely different matter.

SHRI LOKANATH MISRA: That is entirely different from this.

MR. DEPUTY CHAIRMAN: The only question is whether there should be a short duration discussion...

(Interruptions)

SHRI LAL K. ADVANI: No short duration discussion..

(Interruptions)

SHRI LOKANATH MISRA: That we shall discuss in the Business Advisory Committee ...

(Interruptions)

REFERENCE TO DEVELOPMENTS AT 7, JANTAR MANTAR ROAD

SHRI KRISHAN KANT (Haryana): Sir, on a point of Order. I want to raise a point of order for your immediate dicision today. I had written a letter to the Chairman on the 12th of November after the Supreme Court gave their judgement...

(Interruptions)